

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

Original Application No. 299 of 2024

Sathishkumar. R
S/o. Ramasamy,
1/223A, Kalampalayam, Pongupalayam,
Pongupalayam, Tiruppur,
Tamil Nadu - 641666.

...Applicant

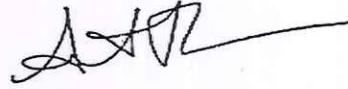
Vs

1. District Collector,
Collectorate,
Palladam Road, Tiruppur,
Tamil Nadu- 641 604 & ors.

...Respondents

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**Advocate
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

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1/223A, Kalampalayam, Pongupalayam,
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Tamil Nadu - 641666.
Email ID: yogeshwaranadv@gmail.com
Phone No.: 9566254546.
...Applicant

-Vs-

1. District Collector,
Collectorate,
Palladam Road, Tiruppur,
Tamil Nadu- 641 604.
Phone : 0421-2971100
Email ID : collrtup@nic.in.
2. The Tamil Nadu Pollution Control Board
Represented by its District Environmental Engineer,
Tiruppur North, II Floor, Kumaran Complex,
Kumaran Road, Tiruppur 641601.
Phone : 0421 - 2236210
Email ID : deetpn@tnpcb.gov.in.
3. Tiruppur Municipal Corporation,
Represented by its Commissioner,
Avinashi-Tiruppur Rd, Noyyal,
Tiruppur, Tamil Nadu 641604
Phone : 0421-2240153 3
Email ID : commr.tiruppur@tn.gov.in .
4. Srinivas Waste Management Services (P) Ltd,
Represented by its Managing Director,
F 3 Harmony Enclave,
No.8, M P Avenue Abusali Street,
Saligramam, Chennai -600093.
Phone No.: +91-44-43542424
Email ID: info@swms.in.

...Respondents


District Environmental Engineer,
Tamilnadu Pollution Control Board,
Tiruppur North.

**ADDITIONAL REPORT FILED BY THE SECOND RESPONDENT
- TAMIL NADU POLLUTION CONTROL BOARD.**

I, S.Bharathiraja, S/o. C.S.Subramanian, aged about 44 years, having office at II Floor, Kumaran Complex, Kumaran Road, Tiruppur - 641601, do hereby solemnly affirm and sincerely state as follows:-

2. I submit that I am working as the District Environmental Engineer, Tamil Nadu Pollution Control Board, Tiruppur North, office at II Floor, Kumaran Complex, Kumaran Road, Tiruppur – 641601 and as such I am well acquainted with the facts of the case available at our office records.
3. It is respectfully submitted that the application has filed with the following prayers:

***A.** Direct the 3rd and 4th respondents to stop and cease the dumping of waste at the subject sites located at S.No.199, 206, 209 Kalampalayam, Pongupalayam Village, Tiruppur North Taluk, Tiruppur District.*

***B.** Direct the respondent to forthwith remove the wastes dumped at subjects and to ensure complete and comprehensive cleanup of the site by removing all the waste dumped and carry on necessary measures for remediation of the dump site.*

***C.** Direct the respondent to identify a legally complaint site for the establishment of a municipal solid waste management cum disposal facility and dispose wastes in strict compliance with the law.*

4. It is respectfully submitted that regarding the extent of damage, the further action taken, and the present status of the dumping, as well as the directions issued under Section 5 of the Environment (Protection) Act, 1986, as amended, the second respondent submits the additional report herein.
5. It is respectfully submitted that the abandoned quarry site located at SF No. 206, Pongupalayam Village, Tiruppur North Taluk, Tiruppur District, was inspected on 04.07.2025 and following observations were made:

S. Bharathiraja 15/07/25
District Environmental Engineer,
Tamilnadu Pollution Control Board,
Tiruppur North.

A) The Tiruppur City Municipal Corporation had continued the dumping of unsegregated municipal solid waste in the said abandoned quarry situated in Survey No. 206 of Kalampalayam, Pongupalayam Village, Tiruppur North Taluk, Tiruppur District against the Hon'ble NGT (SZ) order dated 31.01.2025 in OA. No. 299 of 2024. Now, since the quarry got filled up with municipal solid waste the Tiruppur City Municipal Corporation have capped the dumped quarry with layer of sand.



B) The Tiruppur City Municipal Corporation is continuing the dumping/ firing of unsegregated municipal solid waste at another abandoned quarry located on the southeastern side of the previously dumped and capped quarry site. During the inspection, smoke was also observed emanating from the dump site.

S. P. Prabhakaran
 District Environmental Engineer,
 Tamilnadu Pollution Control Board,
 Tiruppur North.



C) The Tiruppur City Municipal Corporation had not obtained the necessary authorization under the SWM Rules, 2016.

D) The unsegregated waste disposal was a clear violation of the SWM Rules, 2016, as there was no waste segregation at the source or adherence to scientific waste management practices.

5. It is respectfully refer to the directions issued by the Hon'ble National Green Tribunal (Principal Bench) on February 28, 2020, and July 2, 2020, in O.A. No. 606 of 2018, which state that,

"41(a): In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and Tribunal to comply with Solid Waste Management Rules, 2016 interim compensation scale is to be laid down for continued failure after 31.03.2020. Any such continued failure will result in

S. Srinivasan
15/07/25
District Environmental Engineer,
Tamilnadu Pollution Control Board,
Tiruppur North.

liability of every local body to pay compensation at the rate of Rs.10 Lakh per month per local body for population above 10 Lakhs, Rs.5 Lakh per month per local body for population between 5 Lakhs and 10 Lakhs and Rs.1 Lakh per month per other local body from 01.04.2020 till compliance.

41 (b): Legacy waste remediation was to commence from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 28 even though statutory timeline for "completing" the said step is till 07.04.2021 (as per serial No. 11 in Rule 22), which direction remains unexecuted at most of the places and delay in clearing legacy waste is causing huge damage to environment in monetary terms as noted in para 33 above, pending assessment and recovery of such damage by the concerned State PCB within four months from today, continued failure of every local body on the subject of commencing the work of the legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakhs per month per Local Body for population of above 10 Lakhs, Rs. 5 Lakhs per month per Local Body for population between 5 Lakhs and 10 Lakhs and Rs. 1 Lakh per month per other Local Body.

6. It is respectfully submitted in view of the continued violation of the Solid Waste Management Rules, 2016, and the ongoing fire incidents at the abandoned quarry site the Board has issued the direction to the Commissioner, Tiruppur City Municipal Corporation to remit the **interim Environmental Compensation amount of Rs.3,05,00,000/- (Rupees Three Crores and Five Lakhs only)** (till 30th April 2025) to the Tamil


District Environmental Engineer,
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Nadu Pollution Control Board for noncompliance of Solid Waste Management Rules, 2016, as amended vide Board Proc. Dated. 13.05.2025.

7. It is further submitted that in addition to the above mentioned Environmental Compensation the following interim compensation is calculated for the continued violation for the month of May and June in the year of 2025:

a. **Applicable Rate:** Rs. 5 lakh per month for local bodies with a population between 5 lakhs and 10 lakhs

b. **Period of Non-Compliance:** Earlier, the interim Environmental Compensation was calculated up to 30th April 2025 and till the violation continued. Hence, the Environmental Compensation to be calculate up to 30th June 2025 (two months)

c. **Calculation:** Rs. 5 lakh x 2 months = Rs. 10 lakhs.

d. **Total Interim Environmental Compensation:**

= (up to April) + (for May and June)

= Rs. 305 lakhs + 10 lakhs

8. It is respectfully submitted that on July 4, 2025, the answering respondent recommended the Board to issue a further direction under Section 5 of the Environment (Protection) Act, 1986, to levy an interim Environmental Compensation of ₹3,15,00,000/- (Rupees Three Crores and Fifteen Lakhs only) to the Tiruppur Corporation for the aforementioned violation of the Solid Waste Management Rules, 2016, till June 30, 2025, and this recommendation is currently being processed by the Board.


District Environmental Engineer,
Tamilnadu Pollution Control Board,
Tiruppur North.

Therefore, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

S. Bharathiraja 15/07/25
District Environmental Engineer,
Tamilnadu Pollution Control Board,
Tiruppur North.

VERIFICATION

I, S.Bharathiraja S/o C.S.Subramanian, working as District Environmental Engineer, Tamil Nadu Pollution Control Board, Tiruppur North, II Floor, Kumaran Complex, Kumaran Road, Tiruppur, do hereby verify that the contents of above additional report are true to the best of my knowledge through records.

S. Bharathiraja 15/07/25
District Environmental Engineer,
Tamilnadu Pollution Control Board,
Tiruppur North.

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RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD.**

**Advocate for Respondent: TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date:15.07.2025

Date of Hearing on:16.07.2025